(b) if so, the total number of cases dealt by these courts;

(c) how many of them have so far been finally disposed of;

(d) the total cases pending at present; and

(e) whether any directive has been issued by the Chief Justice of Andhra Pradesh High Court to dispose of the pending cases by the end of this **y**ear?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) The rate of disposal per Judge per month by the Fast Track Courts in Andhra Pradesh is 15.14 cases which is above the target of 14 cases fixed by the High Court of Andhra Pradesh as per the scheme.

(b) 8286 cases have been transferred to these courts.

(c) So far 4329 cases have been disposed of.

(d) At present, 3957 cases are pending in Fast Track Courts.

(e) The High Court of Andhra Pradesh has not given any such directive to the Fast Track Courts. But the disposal of cases by Fast Track Courts is being monitored by the High Court every month and suitable instructions are being issued to the Officers who do not achieve the target fixed by the High Court.

Increase in the strength of judges

†*311. SHRI RAJIV RANJAN SINGH'LALAN': SHRI RAM JETHMALANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

 (a) whether it is a fact that there is a need to increase the number of judges in the country according to the decision given by the Supreme Court;

(b) if so, whether Government have estimated the number of required judges in the country; and

(c) if so, the details thereof and to what extent it would exceed the strength of judges as on March, 2002?

[†]Original notice of the question was received in Hindi.

[12 August, 2002] RAJYA SABHA

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) Yes, Sir.

(b) and (c) All State Governments have been requested by the Central Government to take necessary action to increase the judge strength as per the direction of the Supreme Court and inform the Central Government about the steps taken in this regard. Further, a 7 member Committee comprising Registrar Generals of High Courts and Law Secretaries of States/UTs has been constituted to examine and recommend norms for creation of Judge strength in District/Subordinate Courts keeping in view the Judgement of the Supreme Court of 21st March, 2002 in the case of All India Judges Association and Others *Vs.* Union of India and Others.

Appointments in Class-III and IV posts in DDA

*312. SHRI R.N. ARYA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the total appointments made by DDA, till date, in Class-III and IV posts from direct recruitment and employees promoted from Class-IV to III during the last three years;

(b) the details of SC/ST appointments in Class-III and IV; and

(c) the total number of cases registered for appointments on compassionate ground for Class-III and IV during the said period?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR): (a) to (c) Delhi Development Authority has reported that total appointment made through direct recruitment by it in Class-III posts is 3939 and in Class-IV posts is 1014. Out of these, 366 appointments in Class-III and 479 appointments in Class-IV belong to Scheduled Caste category and 26 appointments in Class-III belong to ScheduledTribe category.

During the last three years, 18 Class-IV employees have been promoted to Class-III.

237 cases have been registered for appointment on compassionate grounds during the last three years.